

बोझना को सफलतापूर्वक कार्यान्वित करने के लिए सरकारी क्षेत्र में पूंजी निवेश

8343. श्रीमती कृष्णा साहू : क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या योजना आयोग ने छठी पंचवर्षीय योजना का सफलतापूर्वक कार्यान्वयन सुनिश्चित करने के लिए सरकारी क्षेत्र में अधिक निवेश करने की आवश्यकता पर बल दिया है ;

(ख) यदि हाँ, तो इस संबंध में सरकारी क्षेत्र के उपक्रमों के नाम क्या हैं और इससे रोजगार के अवसरों में किस हद तक वृद्धि होगी ; और

(ग) राज्य योजनाओं में प्राथमिकता वाले क्षेत्र कौन से हैं और उनके लिए संबंधित राज्यों को किस हद तक अतिरिक्त संसाधन जुटाने होंगे ?

योजना और भ्रम मंत्री (श्री नारायण दत्त तिवारी) : (क) जी, हाँ । छठी योजना में सरकारी क्षेत्रक में 97,800 करोड़ रु० और निजी क्षेत्रक में 74,710 करोड़ रु० के परिव्यय की परिकल्पना की गई है ।

(ख) छठी पंचवर्षीय योजना में विभिन्न क्षेत्रकों में विभिन्न परियोजनाओं के लिए 1979-80 की कीमतों पर सरकारी क्षेत्रक में 97,500 करोड़ रु० के परिव्यय की व्यवस्था की गई है । ऐसी अपेक्षा है कि योजना की अवधि में 342.79 लाख भ्रम-वर्ष के अतिरिक्त रोजगार के अवसर उत्पन्न होंगे ।

(ग) राज्य योजनाओं में प्राथमिकता वाले क्षेत्रक है कृषि, विद्युत और सिंचाई और वे कार्यक्रम भी हैं जिनमें कमजोर वर्गों के लाभ के लिए सामाजिक सेवाएं भी शामिल हैं । राज्य क्षेत्रक में 48,600 करोड़ रु० के छठी योजना के परिव्यय की वित्त व्यवस्था करने के लिए राज्य 9012 करोड़ रु० के अतिरिक्त संसाधन जुटाने के लिए सहमत हो गए हैं ।

### Remittance<sub>s</sub> of Profit<sub>s</sub> by Flavouring Houses

8344. SHRI K. LAKKAPPA: Will the Minister of INDUSTRY be pleased to state:

(a) names of flavouring houses which supply soft drink manufacturers either bottlers or concentrate or beverage base manufacturers with imported raw materials for use in their products;

(b) how many of these flavouring houses have foreign share-holders;

(c) whether such companies are permitted to remit profits, dividends, royalties and head office charges to their foreign parent companies or share-holders;

(d) what is the extent of such remittances by each such company over the last five years;

(e) whether any of these companies are obliged to cover their foreign exchange remittances by export earnings and if so, terms of such agreement;

(f) what is the value of import licences issued to such companies; and

(g) whether these companies are obliged to cover the value of such imports through export earnings and if so, terms of such agreement?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) to (g) Such information is not maintained centrally. The effort that would be required in the collection of information would not be commensurate with the results sought to be achieved.

### Identification of Sick/Idle Industries in States

8345. SHRI K. LAKKAPPA:  
SHRI NAWAL KISHORE  
SHARMA:

Will the Minister of INDUSTRY be pleased to state:

(a) whether the sick industries lying idle or not working to capacity in different States have been identified;

(b) if so, the details thereof; and

(c) the steps proposed to remodel those industries and make them start production to full capacity?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):**

(a) and (b) In accordance with its adopted definition of sickness, the Reserve Bank of India is compiling data, State-wise, in relation to large industrial units (i.e. those enjoying bank credit of Rs. 1 crore and above). The RBI has specially collected data, State wise, for units in the small scale sector for 1979. The latest available statistical data were furnished to the Lok Sabha in reply to Unstarred Question No. 5070 answered on 25th March, 1981.

(c) Banks and financial institutions have set-up arrangements to detect sickness in an undertaking at an early stage so as to take appropriate corrective action. They also prepare and implement schemes to nurse and rehabilitate sick units which are potentially viable. The Government also takes necessary remedial action where required. It is the policy of the Government to ensure that State Governments, banks, financial institutions and the labour cooperate effectively for revival of sick units.

**News-item "Absent without leave Captain held"**

**8346. SHRI BAPUSAHEB PARULKAR:** Will the Minister of DEFENCE be pleased to state:

(a) whether attention of Government has been drawn to the news-item published in Hindustan Times dated 29th March, 1981, under the heading "Absent without leave Captain held", and

(b) reaction of Government thereto?

**THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE**

**(SHRI SHIVRAJ V. PATIL):** (a) Yes, Sir.

(b) The officer was arrested as he had absented himself from duty without proper authority/leave. A Court of Inquiry has been ordered to inquire into this incident. A Habeas-Corpus petition has also been filed by the wife of the officer in the Supreme Court which is being contested by the Government. The case is, therefore, subjudice at present.

**Manufacture of Economic Passenger Cars**

**8347. SHRI VIJAY KUMAR YADAV:** Will the Minister of INDUSTRY be pleased to state:

(a) whether Government propose finalising a plan for manufacturing a most economic passenger car; and

(b) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):**

(a) and (b) It is proposed to produce in the public sector passenger cars of contemporary design with better fuel characteristics. The cost of the car would depend on the model to be selected, investment made and other relevant factors.

**Post of Asst. Architects/Planners in Municipal Corporation of Delhi**

**8348. SHRI KESHAORAO PARDEHI:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of sanctioned and vacant posts of Assistant Architects/Planners in Engineering Department of the Municipal Corporation of Delhi;

(b) the number of posts for Scheduled Castes and Scheduled Tribe candidates as per roster of reservations out of them;

(c) what were roster of reservations for the post of Planning/Architect Assistant for direct recruitment in 1976 and for departmental promo-